

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1288of 2019

IN THE MATTER OF:

Ravi Kant Gupta &Ors.

...Appellants

Versus

Alply Pvt. Ltd., through IRP

...Respondent

Present:

For Appellant: Mr. Imran Ali & Mr. Mohit Chaudhary, Advocates.

For Respondent: None.

O R D E R

13.03.2020: For filing of rejoinder on request of the Appellant side the matter is adjourned to **8th April, 2020**. The copy of the rejoinder on the side of the Appellant is to be served on the Respondent side, four days well in advance before the next hearing date.

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

Sim/nn.